## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

#### **LOK SABHA**

# UNSTARRED QUESTION NO.†1810 TO BE ANSWERED ON WEDNESDAY, THE 26<sup>th</sup> JULY, 2017

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### **Repealing of Obsolete Laws**

#### †1810. SHRI ANSHUL VERMA:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the progress made in repealing of obsolete/outdated Acts/legislations in the country;
- (b) the action taken on recommendations of Indian Law Commission and other committees including committee constituted under the Chairmanship of Shri R. Ramanujan;
- (c) the total number of laws repealed during the year 2014-15 till date including legislations identified for repealing; and
- (d) the steps taken/being taken by the Government to expedite the process?

#### ANSWER

# MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P. P. CHAUDHARY)

(a) to (d): A Statement is laid on the Table of the House.

# Statement referred to in reply to parts (a) to (d) of the Lok Sabha Unstarred Question No. †1810 to be answered on 26-07-2017 regarding "Repealing of Obsolete Laws".

(a) to (d): Review of all laws with a view to bring them in harmony with the current economic, social and political situation in the country is a continuous process. This task is undertaken by the different nodal Ministries/Departments of the Central Government administering their respective laws and generally by the Law Commission of India. The Law Commission has submitted its 248<sup>th</sup>, 249<sup>th</sup>, 250<sup>th</sup> and the 251<sup>st</sup> Reports on "Obsolete Laws: Warranting Immediate Repeal", in which it recommended for repeal of 72, 113, 74 and 30 obsolete Acts respectively, including some State laws. Further, a Two-member Committee headed by Shri R. Ramanujam was also constituted by the Prime Minister's Office on 1<sup>st</sup> September, 2014 for review of repeal of obsolete laws. Two-member's Committee has submitted it's report and identified total 1741 Central Acts for repeal out of total 2781 Central Acts existing as on 15<sup>th</sup> October, 2014 on the Statutes Book.

Accordingly, 1175 Acts have been repealed so far through,-

- (a) the Repealing and Amending Act, 2015 repealing 35 Acts;
- (b) the Repealing and Amending (Second) Act, 2015 repealing 90 Acts;
- (c) the Appropriation Acts (Repeal) Act, 2016 repealing 756 Appropriation Acts; and
- (d) the Repealing and Amending Act, 2016 repealing 294 Acts.

A Bill namely, the Repealing and Amending Bill, 2017 has been introduced in Lok Sabha on 09/02/2017, proposing to repeal 105 obsolete and redundant Acts and the said Bill is pending for consideration and passing in the Lok Sabha. The Government is actively pursuing the matter to repeal the Acts identified for repeal, in consultation with the concerned administrative Ministries/Departments.